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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : CA/ /2016

COMPANY APPLICATION NUMBER : CA/1/2014

NAME OF THE APPLICANT(S) : Dr. MAM Ramaswamy Chettiar of Chettinad
Charitable Trust

NAME OF THE RESPONDENT(S) : M/s Chettinad Coal Washeries Private Limited


UNDER SECTION : 74(1) read with 73(4) of the Companies Act, 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A R. RAMANATHAN
M/s Gupta & Rai

Counsel for Respondent Company



2. For 

Counsel for Petitioner.



ORDER

Counsel for Petitioner present. Counsel for Respondent also present and submitted that the matter has been filed under the testamentary jurisdiction in the Hon'ble High Court of Madras in relation to probate of the will of late Dr.MAM Ramasamy Chettiar. The same has been converted into regular suit for deciding the issue. At this stage, it is not appropriate to draw any conclusion in the matter before this Bench. Therefore, we adjourn the matter *sine die*. However, the parties are at liberty to mention the matter at the time when the Hon'ble High Court of Madras decides the issue.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)